





Sr. No.	Date	Orders
		<p>7.5.2004</p> <p>Present: Mr. Santosh K Aggarwal For the petitioner. Mr. R D Jolly for the respondent nos. 2 and 3. Mr. R C Pandey with Mr. Ajay K Jha for the Settlement Commission.</p> <p><u>WP(C) NO. 7166/2004</u></p> <p>Heard learned counsel for the parties.</p> <p>This petition is directed against the order made by the Settlement Commission dated 24th March, 2004 rectifying its earlier order under Section 245-D (4) of the Income Tax Act, 1961. The matter is fully covered by the decision of this Court rendered in CW NO. 3322/2003 and other matters decided on 13th April, 2004 in the case of <u>CAPITAL CABLES (INDIA) PVT. LTD. Vs. INCOME-TAX SETTLEMENT COMMISSION</u> etc.,. Therefore, this petition is required to be disposed of in the same terms. Petition is allowed accordingly. The impugned order dated 24th March, 2004 is set aside.</p> <p style="text-align: right;">  CHIEF JUSTICE  BADAR DURREZ AHMED, J. </p> <p>MAY 7, 2004 PC.</p>